

Annexure-1

Name of the corporate debtor: Toshniwal Enterprises Controls Limited; Date of commencement of liquidation: 04/04/2022; List of stakeholders as on: 03/06/2022

List of secured financial creditors

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted							Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount covered by guarantee	% share in total amount of claims admitted						
1	Union Bank of India	04-05-2022	33,74,39,182.10	33,74,39,182.10	Secured Financial Creditor	-	Partly Relinquished in favour of the Liquidation estate	1) Hypothecation of stocks of raw materials, stock-in-process, finished goods, stores & spares and receivables on pari-passu basis in case of consortium banking arrangement. 2) Hypothecation of plant and machinery and other moveable assets both present and future. 3) LC- Documents of title to goods in case of L/C on DP basis. 4) Hypothecation charge over the goods in case of L/C on DA basis and the documents shall be delivered against Trust Receipt. 5) TL – 1st pari-passu charge on fixed assets with OBC purchased out of bank finance having cost of project of Rs. 8.71Cr for TL-II. 6) Pari-passu first charge on entire inventory cum book debt and all other current assets of the company along with other working capital both present and future. 7) Hypothecation of 1st pari-passu charge on P&M and other moveable asset alongwith Union Bank of India and OBC	-	59.420	-	-	-	-	-	
2	Punjab National Bank	04-05-2022	20,57,37,582.19	20,57,37,582.19	Secured Financial Creditor	-	Security relinquished in favour of the Liquidation estate	1) Hypothecation of stocks of raw materials, stock-in-process, finished goods, stores & spares and receivable on pari-passu basis in case of consortium banking arrangement. 2) LC- Documents of title to goods in case of L/C on DP basis, hypothecation charge over the goods in case of L/C on DA basis and the documents shall be delivered against trust receipt. 3) TL – 1st pari-passu charge on fixed assets with UBI purchased out of bank finance having cost of project to be created out of bank finance cost of projected Rs. 0.90 cr. 4) By way of 2nd Charge • The primary security of the working capital facilities shall be the collateral security of the existing term loan on pari-passu basis. • The fixed asset of the company shall be taken as collateral security for the working capital limit on pari-passu basis	-	36.228	-	-	-	-	-	